CODE NO. Not to be filled by the Candidate (अम्यर्थी द्वारा नहीं भरा जाये)

Total Pages	:	44	
Time	:	3 Hours	
Maximum Marks	:	100	

महत्वपूर्ण निर्देश / IMPORTANT INSTRUCTIONS

- अपेक्षित विवरण केवल "प्रश्न पत्र—सह—उत्तर पुस्तिका" के ऊपर दिये गये फ्लेप पर ही लिखें, अन्य किसी स्थान पर नहीं।
- 2. "प्रश्न पत्र—सह—उत्तर पुस्तिका" (रफ कार्य के पृष्ठ सहित) के अन्दर कहीं पर भी कोई पहचान चिन्ह यथा, रोल नम्बर, नाम, पता, मोबाईल नम्बर / टेलीफोन नम्बर, देवताओं के नाम अथवा प्रश्न के उत्तर से असम्बधित कोई भी शब्द, वाक्य एवं अंक लिखे जाने या अंकित किये जाने को अनुचित साधनों का उपयोग माना जायेगा। ऐसा पाये जाने पर अभ्यर्थी की सम्पूर्ण परीक्षा में अभ्यर्थिता रदद कर दी जायेगी।
- उ. यदि कोई अभ्यर्थी परीक्षा केन्द्र पर व्यवधान उत्पन्न करता है या वीक्षण स्टाफ के साथ दुर्व्यवहार करता है अथवा वंचनापूर्ण कार्य करता है तो वह स्वयं ही अयोग्यता के लिए उत्तरदायी होगा। वह राजस्थान सार्वजनिक परीक्षा (अनुचित साधनों की रोकथाम) अधिनियम, 1992 के तहत दाण्डिक कार्यवाही हेतु भी उत्तरदायी माना जायेगा।
- प्रश्नों की संख्या और उनके अंक "प्रश्न पत्र—सह—उत्तर पुस्तिका" में अंकित किये गये हैं।
- 5. प्रश्नों के उत्तर निरपवाद रूप से "प्रश्न पत्र—सह—उत्तर पुस्तिका" में प्रत्येक प्रश्न के नीचे दिये गये स्थान पर ही लिखें, कहीं और नहीं, अन्यथा ऐसे उत्तर का मूल्यांकन परीक्षक द्वारा नहीं किया जायेगा।
- 6. अभ्यर्थी उत्तर निर्धारित जगह में हीं लिखें। किसी भी परिस्थिति में पूरक उत्तर पुस्तिका नहीं दी जायेगी।
- पलेप पर "उत्तर का माध्यम" के चौखाने में भाषा हिन्दी अथवा अंग्रेजी में से एक विकल्प को √ द्वारा चिन्हित करें तथा उत्तर उसी चयनित भाषा में दीजिये।
- किसी प्रश्न में अंग्रेजी व हिन्दी भाषान्तर में कोई अन्तर हो तो अंग्रेजी भाषान्तर को प्रमाणिक माना जाये।
- 9. यदि "प्रश्न पत्र—सह—उत्तर पुस्तिका" कहीं से कटी—फटी या अमुद्रित है, तो शीघ्रताशीघ्र वीक्षक से कह कर उसे बदलवा लें या वीक्षक के ध्यान में ला दें, अन्यथा उसका दायित्व अभ्यर्थी का होगा।
- 10. परीक्षा कक्ष में किसी भी प्रकार के इलेक्ट्रॉनिक संयंत्र के साथ प्रवेश करना सर्वथा वर्जित है।

on the top of "Question Paper-cum-Answer Book" and not at any other place.

2. Do not write any mark of identity inside the "Question

1. Write the required particulars only on the flap provided

- 2. Do not write any mark of identity inside the "Question Paper-cum-Answer Book" (including paper for rough work) i.e. Roll No., Name, Address, Mobile No./Telephone No., Name of God etc. or any irrelevant word other than the answer of question. Such act will be treated as unfair means. In such a case his candidature shall be rejected for the entire examination.
- A candidate found creating disturbance at the examination centre or misbehaving with Invigilating Staff or cheating will render him liable for disqualification. He shall also be liable for penal action under The Rajasthan Public Examination (Prevention of Unfair Means) Act, 1992.
- The number of questions and their marks are indicated in the "Question Paper-cum-Answer Book".
- 5. The answers of the questions in "Question Paper-Cum Answer Booklet" should strictly be written in the space provided below question and not elsewhere, otherwise, such answer shall not be assessed by the examiner.
- The candidate should write the answers in the provided space. No Supplementary Answer Book shall be provided in any case.
- Specify an option of language Hindi or English, by ticking √ in box of "Medium of Answer" on the flap and answer in the same opted language.
- In any question, if there is any discrepancy in English & Hindi versions, the English version is to be treated as standard.
- 9. In case the "Question Paper-cum-Answer Book" is torn or not printed properly, bring it to the notice of Invigilator for change or direction, at earliest otherwise the candidates will be liable for that.
- 10. Possession of any type of electronic device is strictly prohibited in the Examination Hall.

FOR EVALUATOR'S USE ONLY

Q.NO.	MARKS	Q.NO.	MARKS
1		12	
2		13	
3		14	
4		15	
5		16	
6		17	
7		18	
8		19	
9		20	
10		21	
11		22	
	Examiner's	Remarks (if	any)

GRAND TOTAL: IN FIGURES	***************************************
IN WORDS	***************************************

SIGNATURE OF EXAMINERS

SIGNATURE OF HEAD EXAMINER

नोटः समस्त प्रश्नों के उत्तर दीजिये। प्रत्येक प्रश्न के लिए निर्धारित अंक	उसके समक्ष अंकित किये गये हैं।
Question No.1	[3 Marks]
Explain in brief the rights, where partnership contract	t is rescinded for fraud or
misrepresentation.	
प्रश्न संख्या 1	
संक्षेप में अधिकारों की व्याख्या करें, जहां भागीदारी संविदा कपट य कर दी गई हो।	ग दुर्व्यपदेशन के कारण विखण्डित

Note: Attempt all questions. Marks of each question are mentioned against the

question.

Question No.2	[3 Marks]
What are the requisites of a valid adoption	and capacities of male & female Hindu to
take in adoption? Explain with the help of	f relevant provisions of Hindu Adoption
and Maintenance Act, 1956.	
प्रश्न संख्या 2	
विधिमान्य दत्तक संबन्धी अपेक्षाएं क्या हैं तथा हिन्दू पु	रुष व नारी की दत्तक लेने की सामर्थ्यता क्या हैं?
हिन्दू दत्तक तथा भरण—पोषण अधिनियम, 1956 के सु	संगत प्रावधानों की सहायता से व्याख्या कीजिए।
v ====================================	
X -1	

Question No.3		[3 Mar	ks]		
Explain the duty of Munsarim and R	eader in respe	ect of plaints,	under th	e provisi	ons
of General Rules (Civil & Criminal), 20	018.				
प्रश्न संख्या 3					
सामान्य नियम (सिविल एवं फौजदारी), 201	८ के प्रावधानों के	अंतर्गत वादों	के संबन्ध	में मुंसरिम	तथा
रीडर के कर्तव्यों की व्याख्या कीजिए।					
				Ж	
·			,		
			· · · · · · · · · · · · · · · · · · ·		
	2				

Question No.4	[3 iviarks]	
"Statute must be read as a whole." Explain.		
प्रश्न संख्या 4		
''संविधि को समग्र रूप से पढ़ा जाना चाहिए।'' व्याख्या कीजिए।		
	- 01	
		11
4		
	2	
·		
52		-
·		
· · · · · · · · · · · · · · · · · · ·		13 44
·		

Question No.5		[3 Marl	(S]		
Who may acquire easements? Explain w	ith the help o	of relevant	provision	s of Ind	ian
Easements Act, 1882.					
प्रश्न संख्या 5					
सुखाचारों का अर्जन कौन कर सकेगा? भारतीय	सुखाचार अधिनि	नेयम, 1882	के सुसंगत	प्रावधानों	की
सहायता से व्याख्या कीजिए।					
					_
<u> </u>					
					_
					-
A					
			= =		

Quest	stion No.6 [4 Marks]				
Explai	ain the following with the help of relevant provisions of law-				
	"A stranger to a contract cannot sue""Bailee's right to lien would be lost with the loss of possession"				
	संख्या ६				
विधि के	के सुसंगत प्रावधानों की सहायता से निम्न की व्याख्या कीजिए—				
अ.	अ. ''अनुबंध के लिए एक अजनबी व्यक्ति वाद नहीं ला सकता''				
ब.	''कब्जा खोने के साथ ही उपनिहिती का ग्रहणाधिकार का अधिकार समाप्त हो	जाएगा"			
A.	. "A stranger to a contract cannot sue"				
अ.	"अनुबंध के लिए एक अजनबी व्यक्ति वाद नहीं ला सकता"				
-					
					
	*				
		-			
÷					
-					
В.	"Bailee's right to lien would be lost with the loss of possession"				
ब.	''कब्जा खोने के साथ ही उपनिहिती का ग्रहणाधिकार का अधिकार समाप्त हो	जाएगा''			

	411	
Question No.7	[4 Marks]	
	-	of the Sale of
Question No.7 When conditions to be treated as warranty Goods Act, 1930?	-	of the Sale of
When conditions to be treated as warranty Goods Act, 1930?	-	of the Sale of
When conditions to be treated as warranty Goods Act, 1930?	, under the provisions	of the Sale of
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	of the Sale of
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	of the Sale of
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	of the Sale of
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	
When conditions to be treated as warranty Goods Act, 1930? प्रश्न संख्या 7	, under the provisions	

. 10 11 11			- 1 =	
±-				

Part Service Control of the Control				
-				
	11			
<u> </u>				
·				
	4		 	
e'				

Question No.8	Į	[4 Marks]	
What is the procedure of registratio	n of documents	executed by	Government
officers or certain public functionaries?			
प्रश्न संख्या 8			
सरकारी ऑफिसरों या कतिपय लोक कृत्यकारिये	ां द्वारा निष्पादित दस्त	गवेजों के रजिस्ट्री	करण की प्रक्रिया
क्या है?			
			

	<u> </u>	
Overtion No. 0		
Question No. 9	[4 Marks]	
Under the provisions of the Registration Act, 1	908, which are the orders,	certificates
and instruments, copies whereof are to be sent	to the registering officer.	Is there any
state amendment with this regard for the state	of Rajasthan? Explain with	the help of
relevant provisions of The Registration Act, 190	8.	
प्रश्न संख्या 9		
रजिस्ट्रीकरण अधिनियम, 1908 के प्रावधानों के अंतर्गत,	वे कौन से आदेश, प्रमाणपत्र त	ाथा लिखत है
जिनकी प्रतियां का रजिस्ट्रीकर्ता ऑफिसर को भेजी जाएंगी		
कोई राज्य संशोधन है? रजिस्ट्रीकरण अधिनियम, 1908		
कीजिए।		
<u> </u>		
	1	

8
8
Question No. 10 [4 Marks]
Write a short note on the "Examination and impounding of instruments", according
to the provisions of the Rajasthan Stamp Act, 1998.
प्रश्न संख्या 10
राजस्थान स्टाम्प अधिनियम, 1998 के प्रावधानों के अनुसार "लिखतों की परीक्षा और परिबद्ध किय
जाना' पर एक लघु लेख लिखिए।

			<u></u>
	E		
			-11
Tellor II			
.			
n =		T	
A			

Question No. 11	[4 Marks]
Explain the essentials of a valid Hindu	Marriage under the Hindu Marriage Act, 1955.
प्रश्न संख्या 11	
हिन्दू विवाह अधिनियम, 1955 के अंतर्गत एक	वैध हिन्दू विवाह की अनिवार्यताओं की व्याख्या कीजिए।
- 12-03-1	

76		
Question No. 12	[5 Marks]	
What are the modes of dissolution of a part	nership firm? Discuss the Liabil	ity for acts
of partners done after dissolution. Explain w	vith the help of relevant provision	ons.
प्रश्न संख्या 12		
एक भागीदारी फर्म के विघटन के तरीके क्या हैं? वि	घटन के पश्चात् किए गये भागीदारों	के कार्यों के
लिए दायित्व पर चर्चा कीजिए। सुसंगत प्रावधानों की	सहायता से व्याख्या कीजिए।	
	-	

·	

0	
Question No. 13	[5 Marks]
With regard to Mahomedan Sects & Su	ıb-Sects, briefly explain the "Maliki", "Athna-
Asharia", "Shafei", "Ismailya", "Hanbali"	and "Zaidya".
प्रश्न संख्या 13	
मुस्लिम संप्रदाय और उप-संप्रदाय के संबन्ध में,	''मलिकी'', ''अथना–अशारिया'', ''शाफई'', ''इस्मालिया'',
"हंबली" और "ज़ादया" की संक्षेप में व्याख्या की।	जिए।

_

D a. 118 8 9 9 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0 0					
-11 -11 -1		. 1:			
2					
**************************************		· · · · · · · · · · · · · · · · · · ·	7		
-					
-				:a	
	uk di				
ii.					
<u> </u>				1 -	
- V					

Question No. 14	[5 Marks]
Explain the heirs in Class I and Class II, as ment	tioned in the schedule of the Hindu
Succession Act, 1956. What is the order of s	succession among the heirs in the
schedule? Explain with the help of relevant provis	sions.
प्रश्न संख्या 14	
वर्ग 1 और वर्ग 2 के उत्तराधिकारियों, जैसा कि हिन्दू उत्त	तराधिकारी अधिनियम. 1956 की अनसची में
वर्णित किया गया है, की व्याख्या कीजिए। अनुसूची में उ	
क्या है? सुसंगत प्रावधानों की सहायता से व्याख्या कीजिए।	
<u></u>	
	jà .
	The state of the s

Question No. 15 Explain briefly the procedure of ele	ection of	the Pre	[5 Marks]	/hat are the
			1	
		-		

India? Explain with the help of relevant provisions.

प्रश्न संख्या 15
भारत के राष्ट्रपति के चुनाव की प्रक्रिया की संक्षिप्त में व्याख्या कीजिए। भारत के राष्ट्रपति का पव
संभालने के लिए आवश्यक अहर्ताएं तथा शर्तें क्या हैं? सुसंगत प्रावधानों की सहायता से व्याख्य कीजिए।

······································		
s		
5		
Question No. 16	[5 Marks]	
Who are the natural guardians of a Hin	du minor and what powers d	o they have?
Discuss with the help of relevant provision	ns of The Hindu Minority and	Guardianship
Act, 1956 and decided case law.		
प्रश्न संख्या 16		
एक हिन्दू अवयस्क के प्राकृतिक संरक्षक कौन हैं त	ाथा वे क्या शक्तियां रखते हैं? हिन्दू	अप्राप्तवयता और
	था निर्णित विधि की सहायता से चर्चा	- क्रीटिया ।

<u> </u>			
	 THE STATE OF THE S	24	

<	
	
Question No. 17	[6 Marks]
What do you mean by reciprocal p	promises? Explain the performance of reciprocal
promises, with the help of relevant	provisions of law.
प्रश्न संख्या 17	
व्यतिकारी वचनों से आप क्या समझते हैं?	विधि के सुसंगत प्रावधानों की सहायता से व्यतिकारी वचनों
की पालना की व्याख्या कीजिए।	
कर्म वार्ता । कर्म ज्याच्या कर्माचार्	
New York Control of the Control of t	

	Where the second
·	
·	
·	
·	
·	
·	
·	
·	

	100a	

termination of the second seco		
O	[C BAculus]	
Question No. 18	[6 Marks]	
	_	
	_	
"Muslim marriage is a civil contract." Critica	_	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
"Muslim marriage is a civil contract." Critica प्रश्न संख्या 18	ally evaluate the statement.	
Question No. 18 "Muslim marriage is a civil contract." Critica प्रश्न संख्या 18 "मुस्लिम विवाह एक सिविल संविदा है।" कथन का अ	ally evaluate the statement.	

$\frac{\Delta \hat{\tau}_{i} = \sqrt{K_{i}} - 1}{2} = \frac{1}{2} \left(\frac{1}{2} $

Question	No. 19 ny three of the following-	[6 Marks]	
A. B.	Aliyasantana law Custom & Usage		
C.	Marumakkattayam law		
D.	Nambudri law		
E.	Full blood		
प्रश्न संख्य	या 19		
निम्नलिखिल	त में से किन्हीं तीन को परिभाषित कीजिए—		
अ.	अलियसन्तान विधि		
ब.	रूढ़ि और प्रथा		
स.	मरुमक्कत्तायम् विधि		
द.	नंबूदरी विधि		
ਧ.	पूर्णरक्त		
A.	Aliyasantana law		
अ.	अलियसन्तान विधि		

	•	
,		
В.	Custom & Usage	
ब.	रूढ़ि और प्रथा	
	F	

C.	Marumakkattayam law	
स.	मरुमक्कत्तायम् विधि	
D.	Nambudri law	
द.	नंबूदरी विधि	
í — — —		

- 1				
E. 1	Full blood			
य. प	र्रूणरक्त			
			A	
		_		
		.,		
estion No	. 20		[6 Marks]	
	mean by "Malicious Pros	ecution"? Descri	_	be establi

Imprisonment and Malicious Prosecution.

प्रश्न संख्या 20 "विद्वेषपूर्ण अभियोजन" से आप क्या समझते हैं? विद्वेषपूर्ण अभियोजन के मामलों में स्थापित किए जाने वाले तथ्यों का वर्णन कीजिए। मिथ्या कारावास तथा विद्वेषपूर्ण अभियोजन में अंतर को स्पष्ट कीजिए।

						×
3						
	((4)					
2						
·						
,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,,						
<u> </u>						
X Y			-			
					1011111	
Question No. 21			,	[6 Marks]		
In which court the pet	itions unde	r the Hind	u Marriage	Act, 1956 is	to be p	resented?
What are the special	provisions	relating t	to trial and	d disposal of	such	petitions?

Explain with the help of relevant provisions of The Hindu Marriage Act, 1956 and decided case law.

प्रश्न संख्या 21 हिन्दू विवाह अधिनियम, 1956 के अंतर्गत याचिका किस न्यायालय में प्रस्तुत की जानी चाहिए? ऐसी याचिकाओं के विचारण एवं निस्तारण से सम्बन्धित क्या विशेष प्रावधान हैं? हिन्दू विवाह अधिनियम, 1956 के सुसंगत प्रावधानों एवं निर्णित विधि की सहायता से व्याख्या कीजिए।

l 				
-				
				- Anna
		300		
			_	
Question N	o. 22		[6 Marks]	
As defined	under Article 364 of	Constitution	of India, define any	three of the
following-				
Α.	Corporation tax			
В.	Estate duty			
C.	Existing Law			
D.	Railways			
E.	Ruler			

प्रश्न संर	ड्या 22						
जैसा कि	भारत के संविधान के अनुच्छेद 364 में	में परिभाषित	है, निम्नलिखि	त में से	किन्हीं	तीन	के
परिभाषित	कीजिए—						
अ.	निगम कर						
ब.	संपदा शुल्क						
स.	विद्यमान विधि						
द.	रेल						
य.	शासक						
Α.	Corporation tax						
अ.	निगम कर				L		
=							
2							
-							
-							
-							
							_
		-			2		
-							
-			2				

B. ब.	Estate duty संपदा शुल्क	
-		
-		
A - 12		
		1
		 •
C.	Existing Law	
स.	विद्यमान विधि	

-			
-			
D.	Railwavs		
D.	Railways		
D. द.	Railways रेल		
द. ————	रेल		
द. ————	रेल		
द. ————			
द. ————	रेल		
द. ————	रेल		
द.	रेल		

=					
Ε.	Ruler				
य.	शासक				
		1			
9			 	 	<u> </u>
-			 	 	
) 					
:				 	
			 	 	14 1
B			 		
					-
·					
-			 	 	

SPACE FOR ROUGH WORK/रफ कार्य हेतु स्थान